

the basis of Sarkaria Commission's alia discussed the matter in regard to review of concurrent list and bringing a Central Legislation in consultation with State Government; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). In the first meeting of the Sub-Committee of the Inter-state Council constituted for examining the recommendations of the Sarkaria Commission held in New Delhi on 26th September, 1991, recommendations of the Sarkaria Commission relating to Legislative Relations between the Centre and the State was discussed.

The Sub-Committee, inter alia, discussed recommendations relating to legislation on Subjects in the Concurrent List and the issue of review of the Concurrent List.

V.V.L.P. Security

468. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have set up a new department to look after VVIP security;

(b) whether security of foreign missions, diplomats and political kidnapping are likely to be looked after by it; and

(c) whether N.S.Gs, which looks after the security of the Prime Minister and his family, is working under the newly formed department?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-

TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) The security of foreign missions and ambassadors will be looked after by the newly created "Security Division" in the Minister of Home Affairs.

(c) No, Sir.

Harijans Converted Into Christianity

469. SHRI DATTATRAYA BANDARU: Will the Minister of WELFARE be pleased to state:

(a) whether the Harijans converted into Christianity and other religions are enjoying to benefits of th Scheduled Castes;

(b) if so, is there any proposal before the Government to evolve a system to detect and prevent such cases;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). No, Sir.

(d) According to 3 of the Constitution (Scheduled Castes) Order, 1950 amended up-to-date "No person who professes a religion different from the Hindu or the Sikh or the Buddhist religion shall be deemed to be a member of a Scheduled Caste".

Naxalite Activities in States

470. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have taken any steps to contain the naxalite activities in various State;

(b) if so, whether the Government have